WP(C) No. 388 of 2013

BEFORE

THE HON'BLE MR JUSTICE UMA NATH SINGH,
CHIEF JUSTICE (ACTING)
THE HON'BLE MR JUSTICE T NANDAKUMAR SINGH

02.02.2015

Mr K Paul, learned counsel, appears for the petitioner.

Mr R Deb Nath, learned CGC, represents the respondents.

Learned counsel for the UOI prays for and is granted further two weeks' time to prepare and argue the matter.

List the matter on 23.02.2015.

JUDGE CHIEF JUSTICE
(ACTING)

dev

BEFORE

THE HON'BLE MR JUSTICE UMA NATH SINGH,
CHIEF JUSTICE (ACTING)
THE HON'BLE MR JUSTICE T NANDAKUMAR SINGH

02.02.2015

Mr A Goyal, learned counsel, appears for the petitioner.

Mr R Deb Nath, learned CGC, represents the respondents.

Learned counsel for the UOI prays for and is granted further two weeks' time to prepare and argue the matter.

List the matter on 23.02.2015.

JUDGE CHIEF JUSTICE
(ACTING)

dev

WP(C) No. 126 of 2008

BEFORE

THE HON'BLE MR JUSTICE UMA NATH SINGH,
CHIEF JUSTICE (ACTING)
THE HON'BLE MR JUSTICE T NANDAKUMAR SINGH

02.02.2015

Mr A Goyal, learned counsel, appears for the petitioner.

Mr R Deb Nath, learned CGC, represents the respondents.

Learned counsel for the UOI prays for and is granted further two weeks' time to prepare and argue the matter.

List the matter on 23.02.2015.

JUDGE

CHIEF JUSTICE
(ACTING)

dev

WP(C) No. 133 of 2008

BEFORE

THE HON'BLE MR JUSTICE UMA NATH SINGH,
CHIEF JUSTICE (ACTING)
THE HON'BLE MR JUSTICE T NANDAKUMAR SINGH

02.02.2015

Mr A Goyal, learned counsel, appears for the petitioner.

Mr R Deb Nath, learned CGC, represents the respondents.

Learned counsel for the UOI prays for and is granted further two weeks' time to prepare and argue the matter.

List the matter on 23.02.2015.

JUDGE CHIEF JUSTICE
(ACTING)

dev

WP(C) No. 251 of 2013

BEFORE

THE HON'BLE MR JUSTICE UMA NATH SINGH,
CHIEF JUSTICE (ACTING)
THE HON'BLE MR JUSTICE T NANDAKUMAR SINGH

02.02.2015

Mr A Saraf, learned senior counsel, assisted by Mr ML Gope, learned counsel, appears for the petitioner.

Mr AH Hazarika, learned GA, represents the respondents.

As Mr AH Hazarika, learned GA is not ready with the brief, on a request made by him, the matter is adjourned to 23.02.2015.

JUDGE

CHIEF JUSTICE
(ACTING)

dev

WP(C) No. 385 of 2013

BEFORE

THE HON'BLE MR JUSTICE UMA NATH SINGH,
CHIEF JUSTICE (ACTING)
THE HON'BLE MR JUSTICE T NANDAKUMAR SINGH

02.02.2015

Mr K Paul, learned counsel, appears for the petitioner.

Mr R Deb Nath, learned CGC, represents the respondents.

Learned counsel for the UOI prays for and is granted further two weeks' time to prepare and argue the matter.

List the matter on 23.02.2015.

JUDGE

CHIEF JUSTICE
(ACTING)

dev

WP(C) No. 386 of 2013

BEFORE

THE HON'BLE MR JUSTICE UMA NATH SINGH,
CHIEF JUSTICE (ACTING)
THE HON'BLE MR JUSTICE T NANDAKUMAR SINGH

02.02.2015

Mr K Paul, learned counsel, appears for the petitioner.

Mr R Deb Nath, learned CGC, represents the respondents.

Learned counsel for the UOI prays for and is granted further two weeks' time to prepare and argue the matter.

List the matter on 23.02.2015.

JUDGE CHIEF JUSTICE
(ACTING)

dev

WP(C) No. 387 of 2013

BEFORE

THE HON'BLE MR JUSTICE UMA NATH SINGH,
CHIEF JUSTICE (ACTING)
THE HON'BLE MR JUSTICE T NANDAKUMAR SINGH

02.02.2015

Mr K Paul, learned counsel, appears for the petitioner.

Mr R Deb Nath, learned CGC, represents the respondents.

Learned counsel for the UOI prays for and is granted further two weeks' time to prepare and argue the matter.

List the matter on 23.02.2015.

JUDGE CHIEF JUSTICE
(ACTING)

dev

WP(C) No. 123 of 2008

BEFORE

THE HON'BLE MR JUSTICE UMA NATH SINGH,
CHIEF JUSTICE (ACTING)
THE HON'BLE MR JUSTICE T NANDAKUMAR SINGH

02.02.2015

Mr A Goyal, learned counsel, appears for the petitioner.

Mr R Deb Nath, learned CGC, represents the respondents.

Learned counsel for the UOI prays for and is granted further two weeks' time to prepare and argue the matter.

List the matter on 23.02.2015.

JUDGE

CHIEF JUSTICE
(ACTING)

dev

WA No. 1 of 2014

BEFORE
THE HON'BLE MR. JUSTICE UMA NATH SINGH,
CHIEF JUSTICE (ACTING)
THE HON'BLE MR JUSTICE T NANDAKUMAR SINGH

02-02-2015

Mr. MZ Ahmed, learned Sr. Advocate, assisted by Ms. B. Dutta, learned Advocate, appears for the appellants.

Dr. A. Saraf, learned Sr. Advocate, assisted by Mr. D.Senapati, learned Advocate, represents the respondent.

On joint request, let the matter be listed on 23-02-2015.

JUDGE **CHIEF JUSTICE (ACTING)**

S.Rynjah

WA No. 46 of 2013

BEFORE
THE HON'BLE MR. JUSTICE UMA NATH SINGH,
CHIEF JUSTICE (ACTING)
THE HON'BLE MR JUSTICE T NANDAKUMAR SINGH

02-02-2015

Mr. R. Srivastav, learned Sr. Advocate, assisted by Mr. S.Sen, learned Advocate, appears for the appellant.

Mr. KS Kynjing, learned AG, assisted by Mr. S. Sen Gupta, learned GA, represents the State respondents.

We have heard learned counsel for the parties and perused the affidavit filed by the State Government towards our last order dated 09-12-2014. Since there is no specific information about the nature of land – whether it is a forest land or not –, we grant the parties 3(three) weeks' time to file affidavit along with documents/records in support of and against the assertion that the nature lands in question is such that they can be transferred from a tribal to a non-tribal under The Meghalaya Transfer of Land (Regulation) Act, 1971, with the sanction of State Government under Section 4(2) of the Act.

Also issue notice to private respondents for 23-02-2015.

JUDGE **CHIEF JUSTICE (ACTING)**

S.Rynjah

WP(C) No. 344 of 2014

BEFORE
THE HON'BLE MR. JUSTICE UMA NATH SINGH,
CHIEF JUSTICE (ACTING)
THE HON'BLE MR JUSTICE T NANDAKUMAR SINGH

02-02-2015

Mr. VK Jindal, learned Sr. Advocate, assisted by Mr. S.Dey, learned Advocate, appears for the petitioner.

Mr. R. Deb Nath, learned Advocate, represents the respondents.

We have heard learned counsel for parties. Mr. G.Panmei, Commissioner of Customs (Preventive), Shillong, who is present to assist the Court towards our last order, has nothing further to add except the same explanation as given in the affidavit on behalf of the department. It appears that the Commissioner has not consulted the Central Board of Excise & Customs. We have already articulated the point in our earlier orders dated 08-12-2014 and 15-12-2014, thus, the department is required to give an specific reply thereto. As a last opportunity, on the request made by Commissioner of Customs (Preventive), Shillong, we grant time till 25-02-2015 to clarify the position in terms of the aforesaid orders. List on 25-02-2015.

JUDGE **CHIEF JUSTICE (ACTING)**

S.Rynjah

WP(C) No. 356 of 2014

BEFORE
THE HON'BLE MR. JUSTICE UMA NATH SINGH,
CHIEF JUSTICE (ACTING)
THE HON'BLE MR JUSTICE T NANDAKUMAR SINGH

02-02-2015

No one appears for the petitioner.

Mr. R. Deb Nath, learned Advocate, represents the respondents - Union of India.

As per office report dated 30-01-2015, the petitioner has not taken steps. Learned counsel for the respondents - Union of India also wants to file reply. He may do so. Issue fresh notice. In the interest of justice, the matter is adjourned.

List the matter after 2(two) weeks on 16-02-2015.

JUDGE **CHIEF JUSTICE (ACTING)**

S.Rynjah

Crl Appeal No. 1 of 2014

BEFORE

THE HON'BLE MR JUSTICE UMA NATH SINGH,
CHIEF JUSTICE (ACTING)
THE HON'BLE MR JUSTICE T NANDAKUMAR SINGH

02.02.2015

Ms P Kharkongor, learned counsel, appears for the apapellant.

Mr R Deb Nath, learned CGC, represents the respondents.

Ms P Kharkomgor, learned counsel, appears on behalf of Mr MF Qureshi, learned counsel on record and prays for time to argue the matter.

List on 09.02.2015.

JUDGE

CHIEF JUSTICE
(ACTING)

dev

Crl Appeal No. 5 of 2014

BEFORE

THE HON'BLE MR JUSTICE UMA NATH SINGH,
CHIEF JUSTICE (ACTING)
THE HON'BLE MR JUSTICE T NANDAKUMAR SINGH

02.02.2015

Mr HR Nath, learned counsel, appears for the appellant.

Mr S Sen Gupta, learned GA, represents the respondents.

Learned counsel for the State prays for and is granted two weeks' time to prepare and argue the matter.

List the matter on 16.02.2015.

JUDGE

CHIEF JUSTICE
(ACTING)

dev

MC(Cont(Crl) No. 1 of 2015
IN Cont Case (Crl) No. 1 of 2014

BEFORE

THE HON'BLE MR JUSTICE UMA NATH SINGH,
CHIEF JUSTICE (ACTING)
THE HON'BLE MR JUSTICE T NANDAKUMAR SINGH

02.02.2015

Mr Ranbir Kumar, applicant, appears in person.

Mr HL Shangreiso, learned counsel, represents the respondent.

Learned counsel for the respondent prays for and is granted four weeks' time to file reply affidavit.

List the matter on 02.03.2015.

JUDGE CHIEF JUSTICE
(ACTING)

dev

BEFORE

THE HON'BLE MR JUSTICE UMA NATH SINGH,
CHIEF JUSTICE (ACTING)
THE HON'BLE MR JUSTICE T NANDAKUMAR SINGH

02.02.2015

Mr D Senapati, learned counsel, appears for the petitioner.

Mr R Deb Nath, learned CGC, represents the respondents.

Learned counsel for the UOI prays for and is granted further two weeks' time to prepare and argue the matter.

List the matter on 23.02.2015.

JUDGE CHIEF JUSTICE
(ACTING)

dev

WP(C) No. 17 of 2014

BEFORE

THE HON'BLE MR JUSTICE UMA NATH SINGH,
CHIEF JUSTICE (ACTING)
THE HON'BLE MR JUSTICE T NANDAKUMAR SINGH

02.02.2015

Mr D Senapati, learned counsel, appears for the petitioner.

Mr R Deb Nath, learned CGC, represents the respondents.

Learned counsel for the UOI prays for and is granted further two weeks' time to prepare and argue the matter.

List the matter on 23.02.2015.

JUDGE

CHIEF JUSTICE
(ACTING)

dev

BEFORE

THE HON'BLE MR JUSTICE UMA NATH SINGH,
CHIEF JUSTICE (ACTING)
THE HON'BLE MR JUSTICE T NANDAKUMAR SINGH

02.02.2015

Mr D Senapati, learned counsel, appears for the petitioner.

Mr R Deb Nath, learned CGC, represents the respondents.

Learned counsel for the UOI prays for and is granted further two weeks' time to prepare and argue the matter.

List the matter on 23.02.2015.

JUDGE CHIEF JUSTICE
(ACTING)

dev

BEFORE

THE HON'BLE MR JUSTICE UMA NATH SINGH,
CHIEF JUSTICE (ACTING)
THE HON'BLE MR JUSTICE T NANDAKUMAR SINGH

02.02.2015

Mr D Senapati, learned counsel, appears for the petitioner.

Mr R Deb Nath, learned CGC, represents the respondents.

Learned counsel for the UOI prays for and is granted further two weeks' time to prepare and argue the matter.

List the matter on 23.02.2015.

JUDGE CHIEF JUSTICE
(ACTING)

dev

BEFORE

THE HON'BLE MR JUSTICE UMA NATH SINGH,
CHIEF JUSTICE (ACTING)
THE HON'BLE MR JUSTICE T NANDAKUMAR SINGH

02.02.2015

Mr D Senapati, learned counsel, appears for the petitioner.

Mr R Deb Nath, learned CGC, represents the respondents.

Learned counsel for the UOI prays for and is granted further two weeks' time to prepare and argue the matter.

List the matter on 23.02.2015.

JUDGE

CHIEF JUSTICE
(ACTING)

dev

WP(C) No. 78 of 2014

BEFORE

THE HON'BLE MR JUSTICE UMA NATH SINGH,
CHIEF JUSTICE (ACTING)
THE HON'BLE MR JUSTICE T NANDAKUMAR SINGH

02.02.2015

Mr A Saraf, learned senior counsel, assisted by Mr ML Gope, learned counsel, appears for the petitioner.

Mr S Sen Gupta, learned GA, represents the respondents.

Learned counsel for the State, Mr S Sen Gupta, states that in the light of order dated 26.11.2014, he held a conference with Officers of the Taxation Department, Shillong. As per instructions, he further submits that most of the points raised in the order dated 26.11.2014 have already been covered by affidavit filed on behalf of the Department. However, there is no justification for the petitioner to collect the value added tax and not to deposit the same with the Department.

In reply thereto, Mr A Saraf, learned senior counsel submits that collection of value added tax by industrial units is by way of subsidy granted to them by the State. Moreover, 1% of the collected tax amount is deposited with the Taxation Department and the rest is retained as subsidy incentive given to industrial units for setting up and running of industries. In that view of the matter, learned counsel for the State, Shri S Sen Gupta, prays for further time to seek instructions.

List the matter on 23.02.2015.

JUDGE CHIEF JUSTICE
(ACTING)

dev

BEFORE

THE HON'BLE MR JUSTICE UMA NATH SINGH,
CHIEF JUSTICE (ACTING)
THE HON'BLE MR JUSTICE T NANDAKUMAR SINGH

02.02.2015

Mr A Saraf, learned senior counsel, assisted by Mr ML Gope, learned counsel, appears for the petitioner.

Mr S Sen Gupta, learned GA, represents the respondents.

Learned counsel for the State, Mr S Sen Gupta, states that in the light of order dated 26.11.2014, he held a conference with Officers of the Taxation Department, Shillong. As per instructions, he further submits that most of the points raised in the order dated 26.11.2014 have already been covered by affidavit filed on behalf of the Department. However, there is no justification for the petitioner to collect the value added tax and not to deposit the same with the Department.

In reply thereto, Mr A Saraf, learned senior counsel submits that collection of value added tax by industrial units is by way of subsidy granted to them by the State. Moreover, 1% of the collected tax amount is deposited with the Taxation Department and the rest is retained as subsidy incentive given to industrial units for setting up and running of industries. In that view of the matter, learned counsel for the State, Shri S Sen Gupta, prays for further time to seek instructions.

List the matter on 23.02.2015.

JUDGE CHIEF JUSTICE
(ACTING)

dev

WP(C) No. 80 of 2014

BEFORE

THE HON'BLE MR JUSTICE UMA NATH SINGH,
CHIEF JUSTICE (ACTING)
THE HON'BLE MR JUSTICE T NANDAKUMAR SINGH

02.02.2015

Mr R Deb Nath, learned CGC, appears for the petitioner.

No one represents the respondents.

Learned counsel for the UOI prays for and is granted one week's time to prepare and argue the matter.

List on 10.02.2015.

JUDGE

CHIEF JUSTICE
(ACTING)

dev

WP(C) No. 94 of 2013

BEFORE

THE HON'BLE MR JUSTICE UMA NATH SINGH,
CHIEF JUSTICE (ACTING)
THE HON'BLE MR JUSTICE T NANDAKUMAR SINGH

02.02.2015

Mr D Senapati, learned counsel, appears for the petitioner.

Mr R Deb Nath, learned CGC, represents the respondents.

Learned counsel for the UOI prays for and is granted further two weeks' time to prepare and argue the matter.

List the matter on 23.02.2015.

JUDGE

CHIEF JUSTICE
(ACTING)

dev

BEFORE

THE HON'BLE MR JUSTICE UMA NATH SINGH,
CHIEF JUSTICE (ACTING)
THE HON'BLE MR JUSTICE T NANDAKUMAR SINGH

02.02.2015

Mr A Saraf, learned senior counsel, assisted by Mr ML Gope, learned counsel, appears for the petitioner.

Mr R Deb Nath, learned CGC, represents the respondents.

Learned counsel for the UOI prays for and is granted further two weeks' time to prepare and argue the matter.

List the matter on 23.02.2015.

JUDGE

CHIEF JUSTICE
(ACTING)

dev